

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6442 of 2021**

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1. Sonu Kumar	
2. Chhotu Kumar	
3. Shashi Kumar	
4. Rubi Devi	.... .. Petitioners
Versus	
The State of Jharkhand	.... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Mr. Lalan Kr. Singh, Advocate
For the State	: Mr. Ashok Singh, Addl.P.P

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**Order No.02 Dated- 09.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Sadar P.S. Case No.90 of 2021 instituted under Sections 341, 323, 452, 354 and 34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners forcibly constructed a room over the land of the informant upon receiving money from the brother-in-law of the informant but later on they assaulted the brother-in-law of the informant and outraged his modesty. It is submitted that the allegation against the petitioners is false. It is next submitted that earlier the mother of the petitioner Nos.1, 2 and 3 also filed a Complaint Case No.03 of 2020 against the husband and the brother-in-law of the informant and she has already filed Title Suit No.43 of 2020 against the brother-in-law of the informant. It is also submitted that the petitioners undertake that they will not disturb or annoy the informant in any manner during the pendency of the case. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to jointly pay ad interim victim compensation of Rs.10,000/- without prejudice to their

defence in this case in favour of the informant. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned C.J.M., Hazaribag within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on jointly depositing a demand draft of Rs.10,000/- as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of C.J.M., Hazaribag in connection with Sadar P.S. Case No.90 of 2021 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and they will not disturb or annoy the informant in any manner during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand draft, the court below is directed to issue notice to the informant of this case and on her proper identification, the court below shall handover the same to her forthwith.

**(Anil Kumar Choudhary, J.)**